

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 26897 OF 2016

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for deletion the names of Respondent Nos. 6,7 and 9 from the array of parties)

MANISH PRAKASH AND ORS

...PETITIONER(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 02.01.2017, with an office report dated 19.12.2016 when the Court was pleased to pass the following order:

“Perused the letter circulated by Mr. Sanjay Kumar Singh, learned counsel for the respondent.

List the matter after four weeks to enable the learned counsel to file counter affidavit.”

There are 10 Respondents in the matter.

It is submitted that M/s Sanjay Kumar Singh, Y.P. Dhingra and Tanmaya Agarwal, Advocates have filed Vakalatnama and Memo of Appearance on behalf of Respondent Nos. 1, 2 and 3 to 5 and 8 respectively but they have not filed Counter Affidavit on their behalf. No one has entered appearance on behalf of Respondent No. 10 though served so far.

It is further submitted that Counsel for the Petitioner has not filed Rejoinder Affidavit.

It is lastly submitted that Counsel for the Petitioner has already filed an application for seeking permission to delete the names of Respondent Nos. 6, 7 and 9 from the array of parties and the same has been registered as I.A.No. 2 and included in the paper books.

The matter alongwith application above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 04th day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Syed Mehdi Imam, Advocate.

Mr. Y.P. Dhingra, Advocate

Mr. Tanmaya Agarwal, Advocate.

Mr. Sanjay Kumar Singh, Advocate.

ASSISTANT REGISTRAR